

GOVERNMENT OF TELANGANA  
ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (FOR.I) DEPARTMENT

Letter.No.746/For.I(1)/2021

Dated:23.11.2021.

From  
The Special Chief Secretary to Government,  
EFS&T Department,  
Telangana State Secretariat,  
Hyderabad.



To  
Regional Officer(Central),  
Integrated Regional Office, Hyderabad,  
Aranya Bhavan,  
Opposite Reserve Bank of India, Saifabad,  
Hyderabad - 500004(w.e.)

Sir,

Sub:- F(C) Act, 1980 - Diversion of **6.7076 ha** of forest land in Shamshabad division for Erection of 400 Kv overhead DC line from Kethireddipally 400 Kv SS to 400 Kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II, Metro, TS, TRANSCO, Hyderabad. - Furnishing of compliance report - Regarding.

- Ref: 1.From the PCCF(HoFF), TS, Hyd, Ref.No.13470/2019-FCA-4,  
Dated:16.02.2021.  
2.Govt.Letter.No.746/For.I(1)/2021, dt.09.03.2021.  
3.From the PCCF, Rc.No.13470/2019/FCA-4, dt.30.04.2021  
4.Govt. Letter.No.746/For.I(1)/2021, Dated:01.05.2021.  
5.Government of India, MoEF & CC, IRO, Hyd., F.No.4-  
TSC180/2021-HYD/091, Dt.13.05.2021  
6.From PCCF (HoFF), T.S., Hyd., Ref.No.13470/2019/FCA-4,  
Dt.19.08.2021.

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I, am to invite your attention to the reference 5<sup>th</sup> cited and to inform that the Government of India, Ministry of Environment, Forests & Climate Change, (IRO), Hyderabad have accorded approval in-principle (Stage-I) U/s 2 of Forest (C) Act, 1980, for diversion of **6.7076 ha** of forest land in Shamshabad division for Erection of 400 Kv overhead DC line from Kethireddipally 400 Kv SS to 400 Kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II, Metro, TS, TRANSCO, Hyderabad, subject to fulfillment of certain conditions as stipulated therein.

2. I am to further inform that the Principal Chief Conservator of Forests (HoFF), Telangana State, in her letter 6<sup>th</sup> cited, has submitted condition wise compliance report on the conditions stipulated in in-principle (Stage-I) approval. The details of which are as follows:-

C. No	Description of Condition	Compliance
(i)	The legal status of forest land shall remain unchanged;	Shall be complied with. An undertaking is submitted by the User Agency.
(ii)	Demarcation of the proposed forest area shall be carried out by erecting 4 feet high cement concrete pillars duly numbered at an interval of 20 meters by the User Agency in consultation with	As per the Demand Notice issued by the FDO, Shamshabad, the User Agency has paid an amount of Rs.7,50,000/- towards Construction of Boundary Pillars into the PD account of FDO, Shamshabad account which is a part of Rs. <b>15,26,100/-</b>

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	the DFO concerned at the project cost;	deposited RTGS vide UTR No: SBINR52021070831986141 on 08.07.2021.  The Pillars shall be constructed after issuance of Stage-II clearance.
(iii)	The State Forest Department shall carryout Compensatory Afforestation (CA) and its maintenance over 13.415ha of degraded forest area in Compt No 411, Mamidipally RF, Gaganpahad Beat, Shamshabad Range at the cost of the User Agency;	The User Agency has deposited an amount of Rs.1,73,61,300/- towards cost of Compensatory Afforestation which is a part of total amount of Rs. 2,52,52,295/- deposited through RTGS vide UTR No. SBINR52021070831989102 on Dt: 08.07.2021 into the Adhoc Telangana CAMPA account by generating the challan in the ministry's portal. Same has been confirmed as paid status in the portal.
(iv)	The degraded forest land identified for CA shall not be changed without the prior approval of the Central Government;	Complied. The approved CA land and CA scheme will not be changed without prior approval of Central Government.
(v)	The State Government shall charge the Net Present Value of the diverted forest land measuring 6.7076 ha from the User Agency as per the orders of the Hon'ble Supreme Court dated 28.03.2008 and 09.05.2008 in IA Nos.826 in 566 with related IA's in Writ Petition (Civil) No.202/1995;	The User Agency has deposited an amount of Rs.53,86,203/- towards cost of Net present Value which is a part of total amount of Rs. 2,52,52,295/- deposited through RTGS vide UTR No. SBINR52021070831989102 on Dt: 08.07.2021 into the Adhoc Telangana CAMPA account by generating the challan in the ministry's portal. Same has been confirmed as paid status in the portal.
(vi)	Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from User Agency. User Agency shall furnish an undertaking to this effect;	Agreed and the User Agency has submitted an undertaking to this effect.
(vii)	The User Agency in consultation with the State Forest Department shall prepare and execute a detailed scheme for creation and maintenance of plantation of dwarf species (preferably medicinal plants) in the right of way under the transmission line in consultation with the State Forest Department;	The User Agency has deposited an amount of Rs.25,04,792/- towards Raising of Dwarf species under Transmission line RoW which is a part of total amount of Rs. 2,52,52,295/- deposited through RTGS vide UTR No. SBINR52021070831989102 on Dt: 08.07.2021 into the Adhoc Telangana CAMPA account by generating the challan in the ministry's portal. Same has been confirmed as paid status in the portal.

(viii)	As the proposed forest area falls in Eco Sensitive Zone, the user agency shall get the wildlife mitigation plan prepared by any competent person /agency with the approval of Chief Wildlife Warden and implemented at the cost of the User Agency;	The User Agency has agreed to comply with the condition and submitted an undertaking stating that the Wildlife mitigation plan is in process and the same will be submitted to Chief Wildlife Warden for approval and will be implemented at their cost.
(ix)	The User Agency shall restrict the felling of trees to the minimum in the diverted width of 46 meters of the forest land and the State Forest Department shall carry out translocation of the trees wherever feasible at the cost of the User Agency; In case of felling, the trees shall be felled under the strict supervision of the State Forest Department at the project cost;	As per the Demand Notice issued by the FDO, Shamshabad, the User Agency has paid an amount of Rs. 7,76,100/- towards Extraction of tree growth into the PD account of FDO, Shamshabad account which is a part of Rs. <b>15,26,100/-</b> deposited RTGS vide UTR No. SBINR52021070831986141 on 08.07.2021.  However, User Agency has submitted an undertaking to this effect
(x)	The User Agency at its cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits;	Agreed and the User Agency has submitted an undertaking stating that the bird defelctos which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits will be installed, after commissioning of the transmission line.
(xi)	The User Agency shall comply with the guidelines issued by the Ministry for laying transmission lines through forest areas;	Agreed and the User Agency has submitted an undertaking to this effect.
(xii)	The layout plan of the proposal shall not be changed without prior approval of the Central Government;	Agreed and the User Agency has submitted an undertaking to this effect.
(xiii)	No labour camp shall be established on the forest land; Disturbance shall be kept minimal by creating labour camps outside the forest area as far as possible and it will be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct nearby forest flora & fauna;	Agreed and the User Agency has submitted an undertaking to this effect.
(xiv)	Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.	Agreed and the User Agency has submitted an undertaking to this effect.

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(xv)	No additional or new path will be constructed inside the forest area for the transportation of construction materials for execution of the project work;	Agreed and the User Agency has submitted an undertaking to this effect.
(xvi)	The forest land shall not be used for any purpose other than that specified in the project proposal;	Agreed and the User Agency has submitted an undertaking to this effect.
(xvii)	The forest land proposed for diversion shall under no circumstances be transferred / sublet to any other agency, department or person without prior approval of the Central Government;	Agreed and the User Agency has submitted an undertaking to this effect.
(xviii)	The trees on strips would have to be felled but after stringing work is completed, natural regeneration will be allowed to come up. Future pollarding / pruning of trees will be done with the permission of the local forest officer wherever necessary for the maintenance of the transmission lines;	Agreed and the User Agency has submitted an undertaking to this effect.
(xix)	During construction of transmission line, pollarding / pruning of trees located outside the 46 meters width of the strips whose branches / parts infringe with conductor stringing, shall be permitted to the extent necessary, as may be decided by the local forest officer;	Agreed and the User Agency has submitted an undertaking to this effect.
(xx)	The total forest area utilized for the project shall not exceed 6.7076 hand the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal;	Agreed and the User Agency has submitted an undertaking to this effect.
(xxi)	Any other conditions that the Central Government or Regional Officer (Central) of Integrated Regional Office, Hyderabad may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the User Agency;	Agreed and the User Agency has submitted an undertaking to this effect.
(xxii)	In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the provisions made under rules / guidelines issued under FCA, 1980.	Agreed and the User Agency has submitted an undertaking to this effect.

3. I am also informed that the UA has also published the Stage-I forest clearance granted in verbatim along with the conditions and safe-guards

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imposed by the Central government in two widely circulated daily newspapers one is vernacular language and the other in English. On deposition of funds by the UA, vide PCCF Lr.dt.07.08.2021, the Working permission has been issued for tree cutting and commencement of works .

4. I am also to enclose a copy of the letter 6<sup>th</sup> cited along with its enclosures of the Principal Chief Conservator of Forests (HoFF), Telangana State, Hyderabad and to request you to obtain and communicate final (Stage.II) approval, at the earliest.

Yours faithfully

  
for Special Chief Secretary to Government

**Copy to:**

The Principal Chief Conservator of Forests (HoFF),  
Telangana State, Hyderabad.

SC.

746/2021  
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**GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT**

From  
**Smt R.Sobha, IFS,**  
Principal Chief Conservator of Forests  
& Head of Forest Force,  
Telangana State, "Aranya Bhavan",  
Saifabad, Hyderabad.

To  
**The Spl. Chief Secretary to Government,**  
Forests Department  
Telangana State, Hyderabad.

Ref.No.13470/2019/FCA-4 Dated:19.08.2021.

Madam,

**Sub:** TSFD - F(C) Act, 1980 -Diversion of **6.7076 Ha** of forest land in Shamshabad division for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II, Metro, TS TRANSCO, Hyderabad- Stage-I Accorded -**Condition wise Compliance Report Submitted - Forwarded-Reg.**

1. GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD/091 Dt.13.05.2021.

PCCF Rc.No.13470/2019/FCA-4 Dt.14.05.2021.

3. APCCF/CF, Rangareddy Circle Rc.No.1219/2019-M2, Dt:26.07.2021.

4. 400KV, Const-II, Metro, TS, TRANSCO, Hyderabad, Lr.No. /400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No.412/21, Dt.27.07.2021.

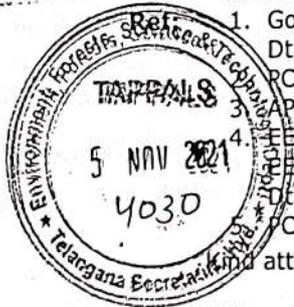
PCCF Rc.No.13470/2019/FCA-4 Dt.07.08.2021.

Kind attention is invited to the references cited.

It is submitted that the Addl.Pr.Chief Conservator of Forests/CF, Rangareddy vide reference 3<sup>rd</sup> respectively, have furnished the condition-wise compliance report received from DFO, Rangareddy in (3) sets, for according necessary approval U/s 2 of Forest (Conservation) Act, 1980 for diversion of **6.7076 Ha** of forest land in Shamshabad division for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer,400KV/Const-II , Metro, TS TRANSCO, Hyderabad. A copy of reference 3<sup>rd</sup> cited together with its enclosures is enclosed herewith.

The Condition-wise Compliance report with corrections and remarks are as follows:

C. No	Description of Condition	Compliance
(i)	The legal status of forest land shall remain unchanged;	Shall be complied with. An undertaking is submitted by the User Agency.
(ii)	Demarcation of the proposed forest area shall be carried out by erecting 4 feet high cement concrete pillars duly numbered at an interval of 20 meters by the User Agency in consultation with the DFO concerned at the project cost;	As per the Demand Notice issued by the FDO, Shamshabad, the User Agency has paid an amount of Rs.7,50,000/- towards Construction of Boundary Pillars into the PD account of FDO, Shamshabad account which is a part of Rs. <b>15,26,100/-</b> deposited RTGS vide UTR No. SBINR52021070831986141 on 08.07.2021.  The Pillars shall be constructed after issue of Stage-II clearance.
(iii)	The State Forest Department shall carryout Compensatory Afforestation (CA) and its	The User Agency has deposited an amount of Rs.1,73,61,300/- towards cost of Compensatory Afforestation which is a part of



	<p>maintenance over 13.415ha of degraded forest area in Compt No 411, Mamidipally RF, Gaganpally Beat, Shamshabad Range at the cost of the User Agency;</p>	<p>total amount of Rs. 2,52,52,295/- deposited through RTGS vide UTR No. SBINR52021070831989102 on Dt: 08.07.2021 into the Adhoc Telangana CAMPA account by generating the challan in the ministry's portal. Same has been confirmed as paid status in the portal. (Copy enclosed).</p>
(iv)	<p>The degraded forest land identified for CA shall not be changed without the prior approval of the Central Government;</p>	<p>Complied. The approved CA land and CA scheme will not be changed without prior approval of Central Government.</p>
(v)	<p>The State Government shall charge the Net Present Value of the diverted forest land measuring 6.7076 ha from the User Agency as per the orders of the Hon'ble Supreme Court dated 28.03.2008 and 09.05.2008 in IA Nos.826 in 566 with related IA's in Writ Petition (Civil) No.202/1995;</p>	<p>The User Agency has deposited an amount of Rs.53,86,203/- towards cost of Net present Value which is a part of total amount of Rs. 2,52,52,295/- deposited through RTGS vide UTR No. SBINR52021070831989102 on Dt: 08.07.2021 into the Adhoc Telangana CAMPA account by generating the challan in the ministry's portal. Same has been confirmed as paid status in the portal. (Copy enclosed).</p>
(vi)	<p>Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from User Agency. User Agency shall furnish an undertaking to this effect;</p>	<p>Agreed and the User Agency has submitted an undertaking to this effect.</p>
(vii)	<p>The User Agency in consultation with the State Forest Department shall prepare and execute a detailed scheme for creation and maintenance of plantation of dwarf species (preferably medicinal plants) in the right of way under the transmission line in consultation with the State Forest Department;</p>	<p>The User Agency has deposited an amount of Rs.25,04,792/- towards Raising of Dwarf species under Transmission line RoW which is a part of total amount of Rs. 2,52,52,295/- deposited through RTGS vide UTR No. SBINR52021070831989102 on Dt: 08.07.2021 into the Adhoc Telangana CAMPA account by generating the challan in the ministry's portal. Same has been confirmed as paid status in the portal. (Copy enclosed).</p>
(viii)	<p>As the proposed forest area falls in Eco Sensitive Zone, the user agency shall get the wildlife mitigation plan prepared by any competent person /agency with the approval of Chief Wildlife Warden and implemented at the cost of the User Agency;</p>	<p>The User Agency has agreed to comply with the condition and submitted an undertaking stating that the Wildlife mitigation plan is in process and the same will be submitted to Chief Wildlife Warden for approval and will be implemented at their cost.(Copy enclosed)</p>
(ix)	<p>The User Agency shall restrict the felling of trees to the minimum in the diverted width of 46 meters of the forest land and the State Forest Department shall carry out translocation of the trees wherever feasible at the cost of the User</p>	<p>As per the Demand Notice issued by the FDO, Shamshabad, the User Agency has paid an amount of Rs. 7,76,100/- towards Extraction of tree growth into the PD account of FDO, Shamshabad account which is a part of Rs. 15,26,100/- deposited RTGS vide UTR No.</p>

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	the forest land and the State Forest Department shall carry out translocation of the trees wherever feasible at the cost of the User Agency; In case of felling, the trees shall be felled under the strict supervision of the State Forest Department at the project cost;	of tree growth into the PD account of FDO, Shamshabad account which is a part of Rs. <b>15,26,100/-</b> deposited RTGS vide UTR No. SBINR52021070831986141 on 08.07.2021.  However, User Agency has submitted an undertaking to this effect
(x)	The User Agency at its cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits;	Agreed and the User Agency has submitted an undertaking stating that the bird deflectors which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits will be installed, after commissioning of the transmission line.
(xi)	The User Agency shall comply with the guidelines issued by the Ministry for laying transmission lines through forest areas;	Agreed and the User Agency has submitted an undertaking to this effect.
(xii)	The layout plan of the proposal shall not be changed without prior approval of the Central Government;	Agreed and the User Agency has submitted an undertaking to this effect.
(xiii)	No labour camp shall be established on the forest land; Disturbance shall be kept minimal by creating labour camps outside the forest area as far as possible and it will be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct nearby forest flora & fauna;	Agreed and the User Agency has submitted an undertaking to this effect.
(xiv)	Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.	Agreed and the User Agency has submitted an undertaking to this effect.
(xv)	No additional or new path will be constructed inside the forest area for the transportation of construction materials for execution of the project work;	Agreed and the User Agency has submitted an undertaking to this effect.
(xvi)	The forest land shall not be used for any purpose other than that specified in the project proposal;	Agreed and the User Agency has submitted an undertaking to this effect.

(xvii)	The forest land proposed for diversion shall under no circumstances be transferred / sublet to any other agency, department or person without prior approval of the Central Government;	Agreed and the User Agency has submitted an undertaking to this effect.
(xviii)	The trees on strips would have to be felled but after stringing work is completed, natural regeneration will be allowed to come up. Future pollarding / pruning of trees will be done with the permission of the local forest officer wherever necessary for the maintenance of the transmission lines;	Agreed and the User Agency has submitted an undertaking to this effect.
(xix)	During construction of transmission line, pollarding / pruning of trees located outside the 46 meters width of the strips whose branches / parts infringe with conductor stringing, shall be permitted to the extent necessary, as may be decided by the local forest officer;	Agreed and the User Agency has submitted an undertaking to this effect.
(xx)	The total forest area utilized for the project shall not exceed 6.7076 hand the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal;	Agreed and the User Agency has submitted an undertaking to this effect.
(xxi)	Any other conditions that the Central Government or Regional Officer (Central) of Integrated Regional Office, Hyderabad may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the User Agency;	Agreed and the User Agency has submitted an undertaking to this effect.
(xxii)	In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the provisions made under rules / guidelines issued under FCA, 1980.	Agreed and the User Agency has submitted an undertaking to this effect.

The UA has also published the Stage-I forest clearance granted in verbatim along with the conditions and safe-guards imposed by the Central government in two widely circulated daily newspapers one is vernacular language and the other in English. (Copies enclosed).

On deposition of funds by the UA, vide ref 5<sup>th</sup> cited, the Working permission has been issued for tree cutting and commencement of works (copy enclosed).

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The Government is requested to forward the condition-wise compliance report to Government of India, Ministry of Environment & Forests and Climate Change, Integrated Regional Office, Hyderabad for according final approval.

Encl: (As above)

Yours faithfully,  
**Sd/-R.Sobha**  
Principal Chief Conservator of Forests  
(Head of Forest Force)

**Copy to**

The Chief Conservator of Forests, Rangareddy, the District Forest Officer, Rangareddy and the Forest Divisional Officer, Shamshabad for information.

The Executive Engineer, 400KV/Const-II, Metro, TS TRANSCO for information and necessary action.

The Chairman and Managing Director, TSTRANSCO, Hyderabad for favor of information.

//true copy//

*p. heuniar*  
for Principal Chief Conservator of Forests

*25/8/2021*

*[Faint signatures and stamps at the bottom of the page]*

From:

Smt. Sunita M. Bhagwat, IFS.,  
Addl.Prl.Chief Conservator of Forests /CF,  
Rangareddy Circle, Rangareddy.

To:

✓ The Prl. Chief Conservator of Forests  
(Head of Forest Force),  
Telangana State, Hyderabad.Rc. No. 1219 / 2019 / M2, Dated:26.07.2021.

Sir,

Sub:- TS - FC Act 1980 - Diversion of 6.7076 Ha of forest land in Shamshabad division for Erection of 400 KV overhead DC line from Kethireddipally 400 KV SS to 400 KV Rayadurg GIS (TSPA Junction to ORR Junction) along outer side of ORR in favour of Executive Engineer, 400 KV/ Const-II, Metro, Telangana State TRANSCO, Hyderabad - Stage - I approval accorded - Condition wise compliance report submitted - Regarding.

- Ref:-
1. EE,400KV, Const-II, Metro,TS,TRANSCO, Hyderabad, Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No. 513/19, Dt. 3.08.2019
  2. PCCF,TS,Hyderabad, Rc.No. 13470/2019/FCA-3/PS,, Dt. 26.08.2019
  3. EE,400KV, Const-II, Metro,TS,TRANSCO, Hyderabad, Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No. 659/19, Dt. 09.09.2019
  4. PCCF,TS,Hyd, Rc.No. 13470/2019/FCA-3/PS(I&II), Dt. 27.09.2019
  - 5 This Office Rc.No. 1219/2019/M2, Dt. 03.02.2021
  - 6 PCCF,TS,Hyd, Rc.No. 13470/2019/FCA-4, Dt. 16.02.2021
  - 7 State Govt. Lr.No. 746/For.I(1)/2021, Dt. 09.03.2021
  - 8 GoI, MoEF & CC, IRO, Hyderabad, F.No. 4-TSC180/2021-HYD, Dt. 09.04.2021
  - 9 PCCF,TS,Hyd, Rc.No. 13470/2019/FCA-4, Dt. 09.04.2021
  - 10 EE,400KV, Const-II, Metro,TS,TRANSCO, Hyderabad, Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No. 33/21, Dt. 17.04.2021
  - 11 PCCF & HoFF,TS,Hyd, Rc.No. 13470/2019/FCA-4, Dt. 14.05.2021 comunicated GoI, MoEF & CC,IRO, Hyd, F.No. 4-TSC180/2021-Hyd/091, Dt. 13.05.2021
  - 12 FDO, Shamshabad Rc.No.3434/2019/SB-2, Dt: 16.07.2021
  - 13 DFO, Rangareddy Rc.No:1855/2019/S6, Dt:20.07.2021.

&lt;&lt;&lt;&gt;&gt;

With reference to the subject and references 11<sup>th</sup> cited, it is submitted that, the Prl. Chief Conservator of Forests (HoFF), Telangana State, Hyderabad has communicated stage-I Approvals with instructions to submit the condition wise compliance reports. Accordingly, the Forest Divisional Officer, Shamshabad has obtain the condition wise compliance report from the Executive Engineer, 400 KV/ Const-II, Metro, Telangana State TRANSCO, Hyderabad and submitted the condition wise compliance report for the following conditions vide reference 13<sup>th</sup> cited and the same are submitting here with:

S.No	Condition	Compliance
1	The Legal Status of Forest Land shall remain unchanged	Yes, The Legal status remains unchanged will be complied with. An undertaking is submitted herewith. (Annexure-I) -

	The Demarcation of the proposed forest area shall be carried out by erecting 4 feet high cement concrete pillars duly numbered at an Interval of 20 meters by the User Agency in consultation with the DFO Concerned at the project cost	The User Agency has deposited amount of Rs. 15,26,100/- towards demarcation of the proposed forest area with Boundary pillars, extraction of tree growth, into Account No. 370602010101352, (IFSC Code: UBIN0537063) Union Bank of India, Saifabad, Hyderabad of Forest Divisional Officer, Shamshabad with UTR No. SBINR 52021070831986141, Dt. 08.07.2021. ( A copy of bank's counter foil is enclosed)
3	The State Forest Department shall carryout Compensatory Afforestation (CA) and its maintenance over 13.415 Ha of degraded forest area identified in Compt. No. 411, Mamidipally RF, Gaganpahad Beat, Shamshabad Range at the cost of the User Agency	The User Agency has deposited an amount of Rs.1,73,61,300/- towards CA scheme into the Telangana State CAMPA, A/c No. 155706442277143, Union Bank, with UTR No. SBINR52021070831989102, Dt. 08.07.2021 ( copies of challan and bank's counter foil are enclosed)
4	The degraded forest land identified for CA shall not be changed without the prior approval of the Central Government	The User Agency has submitted an Undertaking certificate enclosed (Annexure-II)
5	The State Government shall charge the Net Present Value of the diverted Forest land measuring 6.7076 Ha from user Agency as per the orders of the Hon'ble Supreme Court, Dt. 28.03.2008 and 09.05.2008 in Ia Nos 826 in 566 with related IA's in Writ petition (Civil) No. 202/1995.	The User Agency has deposited an amount of Rs. 53,86,203.00. towards NPV into the Telangana State CAMPA with UTR No. SBINR52021070831989102, Dt. 08.07.2021 ( copies of challan and bank's counter foil are enclosed)
6	Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from User Agency. User Agency shall furnish an undertaking to this effect.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-III)
7	The User Agency in consultation with the State Forest Department shall prepare and execute a detailed scheme for creation and maintenance of plantation of dwarf species (preferably medical plants) in the right of way under the transmission line in consultation with the State Forest Department.	The User Agency has generated a challans through the Ministry's website for an amount of Rs. 25,04,792.00 towards compensatory afforestation and net present value, cost of wildlife conservation plan under this project including levies towards mitigation measures for the forest conservation, raising of dwarf species, etc and deposited the same into the account of Telangana State CAMPA with UTR No. SBINR52021070831989102, Dt. 08.07.2021 ( copies of challan and bank's counter foil are enclosed)
8	As the proposed forest area falls in Eco Sensitive Zone, the user Agency shall get the wildlife mitigation plan prepared by any competent person / agency with the approval of Chief Wildlife Warden and implanted at the cost of the User Agency.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-IV)
9	The User Agency shall restrict the felling of trees to the minimum in the diverted width of 46 mtrs of the forest	The User Agency has submitted an Undertaking certificate enclosed (Annexure-V)

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	land and the State Forest Department out translocation of the trees wherever feasible at the cost of the User Agency. In case of felling, the trees shall be felled under the strict supervision of the State Forest Department at the project cost.	
10	The User Agency at its cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-VI)
11	The User Agency shall comply with the guidelines issued by the Ministry for laying transmission lines through forest areas.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-VII)
12	The layout plan of the proposal shall not be changed without prior approval of Central Government.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-VIII)
13	No labour camp shall be established on the forest land. Disturbance shall be kept to Minimal by creating labour camps outside the forest area as far as possible and it will be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct nearby forest flora & fauna.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-IX)
14	Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department of the Forest Development Corporation or any other legal source of alternate fuel.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-X)
15	No additional or new path will be constructed inside the forest area for the transportation of construction materials for execution of the project work.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-XI)
16	The forest land shall not be used for any purpose other than that specified in the project proposal.	The User Agency has submitted an Undertaking certificate enclosed (Annexure- XII)
17	The forest land proposed for diversion shall under no circumstances be transferred or sublet to any other agency, department of person without prior approval of Central Government	The User Agency has submitted an Undertaking certificate enclosed (Annexure- XIII)
18	The trees on strips would have to be felled but after stringing work is completed, natural generation will be allowed to come up. Future pollarding / pruning of trees will be done with the permission of the local forest officer wherever necessary for the maintenance of the transmission lines.	The User Agency has submitted an Undertaking certificate enclosed (Annexure- XIV)
19	During construction of transmission line, pollarding/ pruning of trees located outside the 46 metres width of the strips whose branches/ parts infringe with conductor stringing, shall be permitted to the extent necessary, as may be decided by the local forest officers	The User Agency has submitted an Undertaking certificate enclosed (Annexure- XV)
20	The total forest area utilized for the project shall not exceed 6.7076 Ha and the forest area diverted shall not	The User Agency has submitted an Undertaking certificate enclosed (Annexure- XVI)

	be used for any purpose other than those shown in the diversion proposal	
21	Any other conditions that the Central Government of Regional Officer (Central) of Integrated Regional Office, Hyderabad may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the User Agency.	The User Agency has submitted an Undertaking certificate (Annexure- XVII)
22	In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the provisions made under rules/guidelines issue under FCA, 1980.	The User Agency has submitted an Undertaking certificate enclosed (Annexure- XVIII)

This is submitted for favour of kind information and necessary action.

Yours faithfully,  
-Sd/-

Addl.Pr.Chief Conservator of Forests / CF,  
Rangareddy Circle, Rangareddy.

//t.c.b.o//

*B.P. Kumar*  
for Manager

2

The Consolidated condition wise compliance report for Diversion of 6.7076Ha of forest land in Shamshabad Forest Division for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, is submitted to the District Forest Officer, Rangareddy District, as follows:

C.NO	Description of the condition	Compliance
1	2	3
(1)	Legal status of the diverted forest land shall remain unchanged	Will be Complied with. An undertaking is Submitted (Refer Annexure-I)
(2)	The demarcation of the proposed forest area shall be carried out by erecting 4feet high cement concrete pillars duly numbered at an interval of 20mts by the User Agency in consultation with the DFO concerned at the project cost.	The Transmission Corporation of Telangana Limited, Hyderabad, has deposited an amount of Rs. 15,26,100/- towards demarcation of the proposed forest area with Boundary Pillars, Extraction of the tree growth, into Account No A/c No. 370602010101352, (IFSC Code - UBIN0537063) Union Bank of India, Saifabad, Hyderabad, of Forest Divisional Officer, Shamshabad with UTR No. SBINR52021070831986141, Dt: 08.07.2021. (a copy of bank's counter foil is enclosed)
(3)	The State Forest Department shall carryout Compensatory Afforestation (CA) and its maintenance over 13.415Ha of degraded forest area identified in Compt. No. 411, Mamidipally RF, Gaganpahad Beat, Shamshabad Range at the cost of the User Agency.	The Transmission Corporation of Telangana Limited, Hyderabad, has deposited an amount of Rs. 1,73,61,300/- towards CA Scheme, into the TELANGANA STATE CAMPA, A/c No.155706442277143, Union Bank, with UTR No. SBINR52021070831989102, Dt: 08.07.2021.(copies of challan and bank's counter foil are enclosed)
(4)	The degraded forest land identified for CA shall not be changed without the prior approval of the Central Government	Will be complied with. An undertaking is submitted. (Refer Annexure-II)
(5)	The State Government shall charge the Net Present Value of the diverted Forest land measuring 6.7076 Ha from User Agency as per the orders of the Hon'ble Supreme Court dated 28.03.2008 and 09.05.2008 in IA Nos 826 in 566 with related IA's in Writ Petition (Civil) No.202/1995.	The Transmission Corporation of Telangana Limited, Hyderabad, has deposited an amount of Rs.53,86,203.00. Towards NPV, into the TELANGANA STATE CAMPA, with UTR No. SBINR52021070831989102, Dt: 08.07.2021.(copies of challan and bank's counter foil are enclosed)
(6)	Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from User Agency. User Agency shall furnish an undertaking to this effect.	Will be complied with. An undertaking is submitted. (Refer Annexure-III)
(7)	The User Agency in consultation with the State Forest Department shall prepare and execute a detailed scheme for creation and maintenance of plantation of dwarf species (preferably medical plants) in the right of way under the transmission line in consultation with the State Forest Department.	The User agency has generated a challans through the Ministry's Website for an amount of Rs. 25,04,792.00 towards compensatory afforestation and net present value, cost of wildlife conservation Plan under this project including levies towards mitigation measures for the forest conservation, raising of dwarf species, etc

		and deposited the same into the account of Telangana State CAMPA with UTR No. SBINR52021070831989102, Dt: 08.07.2021.(copies of challan and bank's counter foil are enclosed)
(8)	As the proposed forest area falls in Eco Sensitive Zone, the user agency shall get the wildlife mitigation plan prepared by any competent person / agency with the approval of Chief Wildlife Warden and implanted at the cost of the User Agency.	Will be complied with. An undertaking is submitted. (Refer Annexure-IV)
(9)	The User Agency shall restrict the felling of trees to the minimum in the diverted width of 46mts of the forest land and the State Forest Department shall carry out translocation of the trees wherever feasible at the cost of the User Agency. In case of felling, the trees shall be felled under the strict supervision of the State Forest Department at the project cost.	Will be complied with. An undertaking is submitted. (Refer Annexure-V)
(10)	The User Agency at its cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits.	. Will be complied with. An undertaking is submitted. (Refer Annexure-VI)
(11)	The User Agency shall comply with the guidelines issued by the Ministry for laying transmission lines through forest areas.	Will be complied with. An undertaking is submitted (Refer Annexure-VII)
(12)	The layout plan of the proposal shall not be changed without prior approval of Central Government	Will be complied with. An undertaking is submitted (Refer Annexure-VIII)
(13)	No labour camp shall be established on the forest land. Disturbance shall be kept to Minimal by creating labour camps outside the forest area as far as possible and it will be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct nearby forest flora & fauna.	Will be complied with. An undertaking is submitted (Refer Annexure-IX)
(14)	Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department of the Forest Development Corporation or any other legal source of alternate fuel.	Will be complied with. An undertaking is submitted(Refer Annexure-X)
(15)	No additional or new path will be constructed inside the forest area for the transportation of construction materials for execution of the project work.	Will be complied with. An undertaking is submitted. (Refer Annexure-XI)
(16)	The forest land shall not be used for any purpose other than that specified in the project proposal.	Will be complied with. An undertaking is submitted (Refer Annexure-XII)
(17)	The forest land proposed for diversion shall under no circumstances be transferred or sublet to any other agency, department or person without prior approval of Central Government	Will be complied with. An undertaking is submitted (Refer Annexure-XIII)
(18)	The trees on strips would have to be felled but after stringing work is completed, natural regeneration will be allowed to come up.	Will be complied with. An undertaking is submitted(Refer Annexure-XIV)

	Future pollarding/pruning of trees will be done with the permission of the local forest officer wherever necessary for the maintenance of the transmission lines.	
(19)	During construction of transmission line, pollarding/pruning of trees located outside the 46 meters width of the strips whose branches/parts infringe with conductor stringing, shall be permitted to the extent necessary, as may be decided by the local forest officer.	Will be complied with. An undertaking is submitted (Refer Annexure-XV)
(20)	The total forest area utilized for the project shall not exceed 6.7076 Ha and the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal	Will be complied with. An undertaking is submitted (Refer Annexure-XVI)
(21)	Any other conditions that the Central Government of Regional Officer (Central) of Integrated Regional Office, Hyderabad may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the User Agency.	Will be complied with. An undertaking is submitted (Refer Annexure-XVII)
(22)	In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the provisions made under rules / guidelines issued under FCA, 1980.	Will be complied with. An undertaking is submitted(Refer Annexure-XVIII)

  
**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

**ANNEXURE-I****Undertaking to Condition – (1)**

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, to the District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

I hereby undertake and confirm that, the legal status of the diverted forest land will remain unchanged in respect of diversion of 6.7076Ha of forest land in Shmashabad Division for Erection 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR.



**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

**ANNEXURE-II****Undertaking to Conditions – (4)**

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, to the District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

- (4) The degraded forest land identified for CA will not be changed without prior approval of the Central Government.



**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

**ANNEXURE-III****Undertaking to pay additional amount of Net Present Value (NPV) – Condition – (6)**

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, to the District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

I hereby under take to pay the additional amount of Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future.

I also hereby undertake to pay the differential NPV amount, if any, due to escalation or revision of NPV, as and when demanded by the forest Department in respect of Proposal for Diversion of 6.7076 Ha of forest land in Shamshabad Division.

  
**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

**ANNEXURE-IV****Undertaking to pay additional cost of bird deflectors & Wildlife mitigation plan-  
Condition- (8)**

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, to the District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

(8) As the proposed forest area falls in Eco Sensitive Zone, the user agency shall get the wildlife mitigation plan prepared by any competent person / agency with the approval of Chief Wildlife Warden and implanted at the cost of the User Agency.



**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

**ANNEXURE-V****Undertaking to Conditions – (9)**

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

- (9) The tree felling will be restricted to the minimum in the diverted width of 46mts of the forest land and the State Forest Department shall carry out translocation of the trees wherever feasible at the cost of the User Agency. In case of felling, the trees shall be felled under the strict supervision of the State Forest Department at the project cost.



**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

**ANNEXURE-VI****Undertaking to pay additional cost of bird deflectors & Wildlife mitigation plan-  
Condition- (10)**

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, to the District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

(10) I hereby undertake to pay the cost of bird deflectors, as and when demanded by the Forest Department, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits.

  
**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

**ANNEXURE-VII****Undertaking to Conditions – (11)**

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

- (11) The User Agency shall comply with the guidelines issued by the Ministry for laying transmission lines through forest areas.



**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

**ANNEXURE-VIII****Undertaking to Conditions – (12)**

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, to the District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

- (12) The layout plan of the proposal will not be changed without prior approval of the Central Government.



**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

**ANNEXURE-IX****Undertaking to Conditions – (13)**

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

- (13) No labour camp shall be established on the forest land. Disturbance will be kept to Minimal by creating labour camps outside the forest area as far as possible and it will be the responsibility of the UA to ensure that the Labourers & staff engaged in execution of work do not destruct nearby forest flora & fauna.



**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

**ANNEXURE-X****Undertaking to Conditions – (14)**

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

- (14) Sufficient firewood, preferably the alternate fuel, will be provided by the User Agency to the labourers after purchasing the same from the State Forest Department of the Forest Development Corporation or any other legal source of alternate fuel.

  
**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

**ANNEXURE-XI****Undertaking to Conditions – (15)**

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

- (15) No additional or new path will be constructed inside the forest area for the transportation of construction materials for execution of the project work.



**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

**ANNEXURE-XII****Undertaking to Conditions – (16)**

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

- (16) The forest land will not be used for any purpose other than that specified in the project proposal.



**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

**ANNEXURE-XIII****Undertaking to Conditions – (17)**

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, to the District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

- (17) The forest land proposed for diversion will under no circumstances be transferred or sub-let to any other agency, department or person without prior approval of the Central Government.



**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

ANNEXURE-XIVUndertaking to Conditions – (18)

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

(18) After stringing work is completed, natural regeneration will be allowed to come up in the strips where the trees will be felled. Future pollarding/pruning of trees will be done with the permission of the local forest officer wherever necessary for the maintenance of the transmission lines.

  
**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**

ANNEXURE-XVUndertaking to Conditions – (19)

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

(19) During construction of transmission line, pollarding/pruning of trees located outside the 46 meters width of the strips whose branches/parts infringe with conductor stringing, will be permitted to the extent necessary, as may be decided by the local forest officer.

  
EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.

ANNEXURE-XVIUndertaking to Conditions – (20)

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

- (20) The total forest area utilized for the project will not exceed 6.7076 Ha and the forest area diverted will not be used for any purpose other than shown in the diversion proposal.

  
EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.

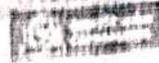
ANNEXURE-XVII

Undertaking to Conditions – (21)

I hereby undertake the following in respect of diversion of 6.7076 Ha of forest land in Shamshabad Division under F(C) Act 1980 for the purpose of Erection of 400KV overhead DC line from 400KV Kethireddypally SS to 400KV Rayadurg GIS (TSPA Junction to ORR junction) along outer side of ORR, District Forest Officer, Rangareddy District, in favour of Executive Engineer/400KV/Construction-II/Metro/Hyderabad.

(21) Any other conditions that the Central Government of Regional Officer (Central) of Integrated Regional Office, Hyderabad may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the User Agency.

  
**EXECUTIVE ENGINEER,  
400KV/Const-II/Metro/Hyd.**



NEFT/RTGS CHALLAN for CAMPA Funds

Date: 08-07-2021

Agency Name	TSIRANSCO
Application No.	644277143
MoF/SG/Idt No.	4-ISC180/2021-HYD
Location	Telangana
Address	Ort Chief Engineer, 400 KV, Viduyat Soudha, HyderabadHyderabad
Amount(In Rs)	25252295/-

Amount in Words: Two Crore Fifty Two Lakh Fifty Two Thousand Two Hundred and Ninety Five Rupees Only

NEFT/RTGS to be made as per following details:

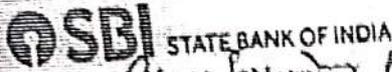
Beneficiary Name	Telangana CAMPA
IFSC Code	UBIN0903710
Pay to Account No.	15570644277143 Valid only for this challan amount
Bank Name & Address:	Union Bank Of India Lodhi Complex Branch, Block 11, CGO Complex, Phase I, Lodhi Road, New Delhi -110003

This Challan is strictly to be used for making payment to CAMPA by NEFT/RTGS only

After making successful payment, User Agencies  
Email: helpdeskcampa@corpbank.co.in

Note: After making the required payment through even after 7 working days, then kindly mail a cop  
Email: cb0371@unionbankofindia.com

Counter foil



Branch: Gunpowder B.  
Date: 8.7.2021  
Receipt No: 25252295/-  
From: SBI/UCO/Cash out of (b/w)  
For remittance of NEFT/RTGS by way of  
(i) Transfer (only NEFT) (ii) Cash only  
NEFT, (iii) Cheque (NEFT/RTGS) using  
cheque No: 25252295/-  
payable to: Telangana CAMPA

Ac No: 155706442297143  
IFSC Code: UBIN0903710

Beneficiary Bank & Branch: Union Bank of India, Lodhi Complex, New Delhi

Amount: 25252295/-

Bank Charges: -

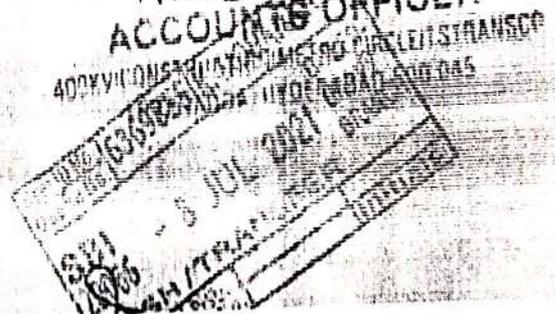
Total: 25252295/-  
(Rupees Two Crore Fifty Two Lakh Fifty Two Thousand Two Hundred and Ninety Five Rupees Only)

For office Use.

Branch Manager

LTR No. ....

H. Shankar Reddy  
ACCOUNTS OFFICER



Counter foil



STATE BANK OF INDIA

Branch ... *Govt. Engineering Branch*

Date ... *2021*

Received ₹ ...

From ...

For remittance of NEFT/RTGS by way of

(i) Transfer (only NEFT) (ii) Cash (only

NEFT) (iii) Cheque (NEFT/RTGS) using

cheque No. *5511741* at *8-7-2021*

favouring *FARSI DIVISIONAL OFFICER*

A/c No. *5706020101352*

IFSC Code *UBIN0537063*

Beneficiary Bank & Branch *UNION BANK*

*OF INDIA, SAIFARD RANCH*

Amount ₹ *1526100/-*

Bank's Charges ₹ *-*

Total ₹ *1526100/-*

(Rupees *Fifteen Lakh Two Thousand*

*and 100 Only*)

For office Use, UTR No. ....

Branch Manager

*REMINBR 2021090831986*

*CO. SRI BENT*  
*UNION BANK*  
*BRANCH*  
*SAIFARD*  
*INDIA*

GOVERNMENT OF TELANGANA  
- FOREST DEPARTMENT -

Ref.No.13470/2019/FCA-4  
Dated:07.08.2021.

Office of the Principal Chief Conservator of Forests  
(Head of Forest Force),  
Telangana, "Aranya Bhavan,  
Salfabad, Hyderabad - 500 004.

**Smt. R.Sobha, I.F.S.,**  
Principal Chief Conservator of Forests  
(Head of Forest Force)

**Sub:-** TSFD - F(C) Act, 1980 - Diversion of **6.7076 Ha** of forest land in Shamshabad division for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II, Metro, TS TRANSCO, Hyderabad- **Stage-I approval accorded- Working Permission Issued** - Regarding.

**Ref:-**

1. GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD/091 Dt. 13.05.2021.
2. PCCF Rc.No.13470/2019/FCA-4 Dt.14.05.2021.
3. APCCF/CF, Rangareddy Circle Rc.No.1219/2019-M2, Dt:26.07.2021.
4. EE,400KV, Const-II, Metro, TSTRANSCO, Hyderabad, Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No.412/21, Dt.27.07.2021.

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Vide ref 1<sup>st</sup> cited, the GOI, MoEF&CC, Integrated Regional Office, Hyderabad has accorded in-principle (Stage-I) approval for diversion of 6.7076 Ha of forest land in Shamshabad division for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer,400KV/Const-II, Metro, TS TRANSCO, Hyderabad subject to certain conditions stipulated therein and requested to furnish the compliance report on the conditions stipulated therein; which has been communicated to concerned for compliance in ref 2<sup>nd</sup> cited.

Vide ref 4<sup>th</sup> cited, the Executive Engineer, 400KV, Const-II, Metro, TS,TRANSCO, Hyderabad has informed that the condition wise compliance report has been submitted to the Forest Divisional Officer, Shamshabad and as per the Stage-I communication by this office, the paper notification has been published in Telugu and English papers and the same has been submitted to local bodies, municipal bodies and Gram Panchayaths and requested for working permission for commencing the works in the forest area.

Further, as per the demand notice issued by the Forest Divisional Officer, Shamshabad the necessary funds towards the compensatory levies such as Compensatory Afforestation, Net Present Value, Dwarf species plantation under the RoW of the Transmission line etc., for an amount of **Rs.2,52,52,295/-** has been deposited into the Adhoc CAMPA account of Telangana by generating the challan in the Ministry's portal.

Vide ref 3<sup>rd</sup> cited, the Addl. Principal Chief Conservator of Forests, Rangareddy has submitted the condition wise compliance report for the conditions stipulated in the Stage-I approval for the said proposal and informed that all the conditions are complied with along with the undertakings and duly confirming the deposit for an amount of **Rs.15,26,100/-** towards construction of boundary pillars, extraction of tree growth, etc. into the PD account of Forest Divisional Officer, Shamshabad along with the counter foils.

In this regard, it is informed that Ministry of Environment and Forests & Climate Change (MoEF& CC), Government of India in Handbook of F(C)Act, 1980, F(C)Rules, 2003, Guidelines & Clarifications in F.No.5-2/2017-FC, Dt.28.03.2019 and F.No.11-306/2014-FC(pt.), Dt.28.08.2015 and amendments issued therein has conveyed guidelines about the procedure for grant of permission for tree cutting and commencement of work of a linear project in forest land for a period of one year. The said guideline states that they have been issued to facilitate speedy execution of projects involving linear diversion of forest land such as laying of new roads, widening of existing highways, transmission lines, water supply lines, optical fiber cabling, railway lines etc., in which the in-principle (Stage-I) approval under the Forest (Conservation) Act, 1980 is accorded. Such orders shall be passed only

after full realization of funds for Compensatory Afforestation, Net Present Value (NPV), wildlife conservation plan, plantation of dwarf species of medicinal plants, and all such other compensatory levies, specified in the Stage I (in-principle) approval from the UA, and where ever applicable, transfer and mutation of non-forest/ revenue forest land in favour of State Forest Department.

Further, the State Government vide Memo No.3983/For.I(1)/2016-2, Dt.15.10.2016 has authorized the Principal Chief Conservator of Forests (Head of Forest Force) to issue working permission to the User Agency for tree cutting and commencement of work of linear projects, for a period of one year, subject to the conditions stipulated in the in-principle approval and their compliance, which is in accordance with the guidelines issued by Ministry of Environment and Forests & Climate Change, Government of India in F.No.11-306/2014 - FC(pt.), dt.28.08.2015.

In this regard, it is informed that the following compensatory levies (amount in Rs.) have been deposited by UA, which are detailed below:

C. No	Component	Shamshabad Division (in Rs.)	Remarks
3.	Compensatory Afforestation	1,73,61,300	Deposited in Adhoc CAMPA account of Telangana against the project through e-payment mode by generating the challan in the ministry's portal. Same is confirmed as paid in the ministry's portal.
7.	Raising of Dwarf species under Transmission line RoW	25,04,792	
5.	Net Present Value	53,86,203	
	<b>Total</b>	<b>2,52,52,295</b>	
2.	Construction of Boundary Pillars	7,50,000	Deposited into PD account of FDO, Shamshabad. Same has been confirmed vide ref 3 <sup>rd</sup> cited.
9.	Extraction of Tree Growth	7,61,100	
	<b>Total</b>	<b>15,26,100</b>	

The request of the **Executive Engineer, 400KV, Const-II, Metro, TSTRANSCO, Hyderabad** is examined in exercise of the powers delegated to the undersigned by the State Government & with reference to Handbook of F(C)Act, 1980, F(C)Rules, 2003, Guidelines & Clarifications in F.No.5-2/2017-FC, Dt.28.03.2019 and F.No.11-306/2014-FC(pt.), Dt.28.08.2015 and amendments issued therein issued by Ministry of Environment and Forests & Climate Change (MoEF& CC), Government of India, and **working permission is hereby accorded in favour of TSTRANSCO for commencement of work in the forest land proposed to be diverted from the date of entering into agreement with the Forest Divisional Officer, Shamshabad for a period of one year, subject to the following conditions:**

1. The **Executive Engineer, 400KV, Const-II, Metro, TS,TRANSCO, Hyderabad** (User Agency) shall report to the **Forest Divisional Officer, Shamshabad** and obtain further permission from him before starting the work and works should be carried out under the supervision of the **Forest Divisional Officer, Shamshabad**.
2. The User Agency shall publish the working permission now granted in verbatim language along with the conditions and safe- guards imposed by the Central Government in Stage-I approval in two widely circulated daily newspapers, one in vernacular language in Telugu news paper and the other in English language in English news paper, so as to make people aware of the permission granted to the project proponent for use of forest land for non-forest purposes.(C.No. vii of F.No. 11-306/2014 - FC(pt) dt: 28.08.2015) .
3. The Authorized Signatory of User Agency shall enter into an agreement with the concerned **Forest Divisional Officer, Shamshabad / District Forest Officer, Rangareddy / Addl. Principal Chief Conservator of Forests, Rangareddy** agreeing to perform all conditions as -stipulated in Stage-I approval orders and as per the para 11.2 of guidelines of the Hand book issued by the GoI, MoEF& CC, New Delhi on 28.03.2019 on F(C)Act, 1980, F(C)Rules, 2003, Guidelines & Clarifications as well as covering letters, Part II/III/IV/V of Forest Department, inspection note and obtain further permission from the concerned **Forest Divisional Officer, Shamshabad** for

commencement of the works.

4. The copies of the Forest Clearance should also be submitted to the Heads of local bodies, Panchayats and Municipal Bodies by the User Agency in addition to the relevant offices of the Government who in turn has to display the same in 30 days. (C.No. vii of F.No. 11-306/2014 - FC(pt) dt: 28.08.2015).
5. The Forest Department shall dispose all the appeals filed against the order of Deemed Permission issued by the PCCF(HoFF). (C.No. v & vi of F.No. 11-306/2014 - FC(pt) dt: 28.08.2015).
6. The User Agency shall agree, bind and undertake to comply any other conditions that may be imposed from time to time by the MoEF& CC, GoI, State Government and PCCF (HoFF) in the interest of conservation, protection & development of forests.
7. The working permission issued is valid upto a period of one year from the date of issue of permission by the concerned Forest Divisional Officers. If the User Agency fails to comply with the conditions stipulated in Stage-I approval within stipulated time and obtain final Stage-II clearance, for further extension of working permission they should approach MoEF& CC, GoI.
8. The User Agency shall agree, bind and declare that the forest department shall fell all standing trees if any in the forest area being diverted for the project by the forest department itself and the user agency shall undertake not to touch or fell such trees in any manner.
9. The works should be carried out without any scope for violations and guidelines envisaged under Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972, and other Forest & relevant Acts, Rules and Guidelines in force.
10. Any other conditions imposed by the concerned the **Forest Divisional Officer, Shamshabad** / District Forest Officer, Rangareddy / Addl. Principal Chief Conservator of Forests, Rangareddy during execution of work in the interest of protection of Forests shall be carried out at the project cost.
11. The conditions stipulated in Handbook of F(C)Act, 1980, F(C)Rules, 2003, Guidelines & Clarifications in F.No.5-2/2017-FC, Dt.28.03.2019 and F.No.11-306/2014-FC(pt.), Dt.28.08.2015 and amendments issued therein, GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD/091 Dt. 13.05.2021, the Part I to V along with all connected documents like covering letters, undertakings, the inspection reports etc. shall be complied by the User Agency.

The Forest Divisional Officer, Shamshabad is requested to enter into agreement with User Agency for working permission and are permitted to take up Extraction of tree growth, Translocation of trees if any, Construction of boundary pillars, from the amount deposited in the CA PD account of DFO/FDO soon after entering into agreement for working permission. The works shall be included in APO 21-22 for CA PD account and reported in MPR of CA PD account.

**Sd/-R.Sobha**

Principal Chief Conservator of Forests  
(Head of Forest Force)

To

The Forest Divisional Officer, Shamshabad. It is requested to carryout construction of boundary pillars and extraction of tree growth and other works from the funds deposited into CA PD account of Forest Divisional Officer, Shamshabad and revise the APO of CA PD Account accordingly and report the expenditure in the Monthly Progress report.

Copy to the APCCF/Conservator of Forests, Rangareddy and the District Forest Officer, Rangareddy for information and necessary action.

Copy to the Chairman and Managing Director, TSTRANSCO, Hyderabad for favor of information.

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Copy to the Executive Engineer, 400KV, Const-II, Metro, TS,TRANSCO, Hyderabad for information and necessary action.

Copy submitted to Spl.Chief Secretary to Government, Forests Department, Telangana, 4<sup>th</sup> floor, Aranya Bhawan, Saifabad, Hyderabad for favor of information.

Copy submitted to Regional Officer, Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), Hyderabad, 3<sup>rd</sup> floor, Aranya Bhawan, Saifabad, Hyderabad with main office at 1<sup>st</sup> and 2<sup>nd</sup> Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34 for favour of information.

//t.c.b.o.//

D. Subbarao  
Superintendent. 10/8/2021